

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE : ROHINI COURTS

NOTICE

Applications are invited for appointment of ELEVEN positions of Oath Commissioners containing the following particulars alongwith the supporting documents and latest colored photograph should reach this office through proper Channel (R & I Branch, Rohini Courts) latest by 12.02.2024 (till 5:00 pm).

1. Name :
2. Father's / Husband's Name :
3. Date of Birth :
4. Date of Enrollment as an Advocate with Bar Council of Delhi alongwith Enrollment No. (**Attach copy of Enrollment Certificate**) :
5. Name of Bar Association with which registered with Membership No. :
6. Average Annual Income (**Attach Proof of Income on Affidavit** clearly mentioning that "average annual income is not less than Rs 24,000/- per annum during the preceding two years" except in case of advocates with disability and lady Advocates who are divorcee/ widow/ single) :
7. Residential Address with Telephone No. :
8. Official Address with Telephone No. :
9. Court where mainly practicing :
10. Whether earlier appointed as Oath Commissioner by this Court for any Courts of Delhi? If yes, give particulars :
11. Whether earlier appointed as Oath Commissioner by the Govt. of NCT of Delhi? if yes, give particulars :
12. Reference of two Advocates of ten years standing or of other respectable persons :
13. Whether advocates are Senior Citizens, lady advocates who are divorcee/widow/single and persons with disability; Please specify (**Senior citizens, lady advocates who are divorcee or widowed and persons with disability shall furnish the requisite proof**) :
14. Whether applied for Oath Commissioner in any other Court of Delhi (**Attach an affidavit**) :
15. Any special reason, the applicant wants to adduce in support of his /her application :

(Signature of Applicant)

Note : No applications or representations, whatsoever, received after 12.02.2024 shall be considered entertained, in any case.

GUIDELINES

1. An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the advocate applying for appointment in a particular court Complex, should be mainly practicing at the said Complex.

2. The tenure of appointment of Oath Commissioner in all Courts shall be of 2 (two) years, unless otherwise ordered by the High Court.
3. An advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.
4. The average annual income for an applicant for appointment as an Oath Commissioner should not be less than Rs. 24,000/- per annum during the preceding two years.
In support of proof of income, the applicant shall file an affidavit in the absence of any other proof
Provided that the income criteria, will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.
5. Preference to the extent of 10% will be given to senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.
6. The applicant (Advocate) will submit an affidavit with his application that he has not applied for Oath Commissioner in any other Court of Delhi except where he has been mainly practicing as an Advocate

(Dinesh Bhatt)

Chairman, Appointment Committee
for Oath Commissioner, Rohini Courts Complex
(Pr. Judge (FC), Rohini Courts (N/W), Delhi)

No. Genl.I/F(100)/OC/Rohini/2024

Delhi, dated the 23/01/2024

Copy forwarded for information and necessary action to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi in reference to letter bearing No. 2708/G-2/Genl.-I/OC/DHC dated 08.01.2024.
2. The Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The President/ Hony. Secretary, Rohini Courts Complex and all other Bar Associations of Delhi District Courts with the request to direct the quarter concerned to display Notice on all the Notice Boards prominently & Library of the Chamber Block of their Court Complex and also to upload on the website of their respective Bar Associations.
4. The Web-site Committee [English/Hindi], Tis Hazari Courts and Rohini Courts Complex, Delhi with the direction to upload the Notice on the Website of Delhi District Courts.
5. The Branch Incharge, Care Taking Branch, Rohini Courts Complex and all other Delhi District Courts with the direction to affix the Notice at all the Notice Boards as well as at entrances of respective Court Complexes.
6. The Personal Office of Ld. Principal District & Sessions Judge, North-West and North District, Rohini Courts, Delhi.
7. The Dealing Official, R & I Branch, Rohini Courts, Delhi for uploading the same on the LAYERS.

(Chairman)

Appointment Committee
for Oath Commissioner, Rohini Court Complex,
(Pr. Judge (FC), Rohini Courts (N/W), Delhi)